

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALIAHABAD BENCH : ALIAHABAD

ORIGINAL APPLICATION NO.1249 OF 1998  
ALIAHABAD THIS THE 17TH DAY OF MARCH,2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

1. Shri Uma Shankar

2. Shri Rama Shankari

Both sons of Shri Lakhiram,  
r/o Village-Harajan Basti,  
Jagdishpur, Post & District-Ballia.

.....Applicant

(By Advocate Shri Wasim Alam)

Versus

1. Union of India,  
through General Manager,  
N.E. Railway,  
Gorakhpur.

2. Regional Rail Manager (Personnel),  
N.E. Rly,  
Ballia.

3. Work Inspector (Karya Nirikshak),  
N.E. Rly, Ballia.

.....Respondents

(By Advocate Shri G.P. Agrawal)

ORDER

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, applicants have prayed for a direction to respondents to consider their case for appointment and regularisation on the post of Sweeper as they have already worked with the respondents during various years till 1990. They have also prayed for a direction to allow the applicants to resume duty and pay them salary.

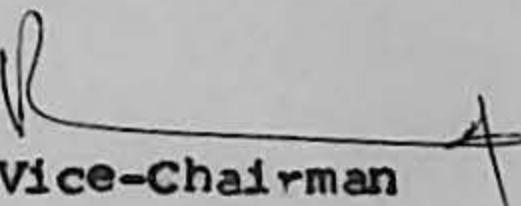
2. The claim of the applicants is based on, that they



were engaged on 18.10.1980 as Casual Sweeper and they worked upto 30.11.1990. The applicant no.2 was engaged as Casual Sweeper on 09.03.1985. In broken spells he worked upto 1990. However, after 1990 they were not allowed ~~them~~ to work. This O.A. has been filed on 05.11.1998 i.e., after more than eight years. There is no application for condonation of delay. In para 3 it is only stated that the application is within time. However, it is difficult to say that the application is within time, considering ~~applicant is not entitled for any relief. There is no prayer for condoning the delay.~~ <sup>delay in favour of the applicant. There is no prayer</sup>

3. The O.A. is dismissed as time barred.

4. There will be no order as to costs.

  
Vice-Chairman

/Neelam/